

**PUNJAB VIDHAN SABHA**

**Bill No. 9-PLA-2014**

**THE PUNJAB EXCISE (AMENDMENT) BILL, 2014**

A

**BILL**

*further to amend the Punjab Excise Act, 1914.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-fifth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab Excise (Amendment) Act, 2014. Short title and commencement.

(2) It shall come into force on and with effect from the 1st day of April, 2014.

2. In the Punjab Excise Act, 1914, in section 59, in clause (f), for sub-clause (iii), the following sub-clause shall be substituted, namely :— Amendment of section 59 of Punjab Act 1 of 1914.

“(iii) the fixing of strength and price below and above which any intoxicant shall not be sold, supplied or possessed ;”.

## STATEMENT OF OBJECTS AND REASONS

It has generally been observed that sometimes, after draw of lots, the licensees join hands to form cartels to maximize their profits by charging exorbitant prices from the consumers. To stop this practice of exploitation of consumers, it is necessary to fix the maximum retail prices of liquor. Existing provisions of Section 59 of Punjab Excise Act, 1914 do not empower the Financial Commissioner to fix the maximum sale price of any intoxicant. It is, therefore, necessary to bring in the proposed amendment.

SUKHBIR SINGH BADAL,  
Deputy Chief Minister,  
Punjab.

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CHANDIGARH :  
The 6th March, 2014.

VED PARKASH,  
Secretary.

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*N.B.*—The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 6th March, 2014 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).